

powers delegated to them under the Environment (Protection) Act, 1986 or by enacting separate laws, some States have prescribed more stringent norms for thickness of plastic bags or banned the use of plastic bags in tourist/public places.

(c) According to the Andhra Pradesh State Pollution Control Board, the Government of Andhra Pradesh has issued a Government Order dated 30.03.2001 prescribing authorities for enforcement of various provisions of the rules and levy of penalties for violation of provisions of the plastic Rules. Based on this Order, Municipal Council, Tadipatri passed a resolution for imposing ban on the usages of plastic bags, cups and glasses with effective from 1st January, 2006. The Tirumala Tirupati Devasthanam Board (TTD Board) has passed a resolution on 20th June 2009 to prepare an action plan for immediate reduction and ultimate elimination of use of plastics in Tirumala. The TTD Board has also proposed to introduce biodegradable plastic bags for carrying laddus and other prasadam.

(d) Paper bags, jute bags, cloth bags or the bags made off degradable plastics are alternatives available to plastic bags.

Environmental clearance to projects

3233. SHRI P.R. RAJAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the current rate of environmental clearance for various projects;

(b) the details of projects given environmental clearance in 2008-09, State-wise;

(c) whether Government is ready to bring stringent regulations in this area to protect the environment; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) A total of 1545 developmental projects were accorded the Environment Clearance during the financial year 2008-09, a State-wise break-up of which is given in the Statement (See below).

(c) and (d) The Environmental Impact Assessment Notification of September, 2006 provides for the appraisal of projects, public consultation, preparation of Environmental Impact Assessment (EIA) Reports and Environmental Management Plan (EMP) for incorporation of the environmental mitigative measures.

Statement

State-wise details regarding environmental clearance to projects

S. No.	Name of the State	Number of Projects accorded Environmental Clearance during 2008-09
1	2	3
1.	Andhra Pradesh	145

1	2	3
2.	Assam	21
3.	Andaman and Nicobar Islands	3
4.	Bihar	9
5.	Chhattisgarh	49
6.	Delhi	56
7.	Daman and Diu	4
8.	Gujarat	292
9.	Goa	84
10.	Haryana	19
11.	Himachal Pradesh	2
12.	Jharkhand	33
13.	Jammu and Kashmir	1
14.	Kerala	39
15.	Karnataka	80
16.	Madhya Pradesh	53
17.	Meghalaya	4
18.	Manipur	2
19.	Maharashtra	146
20.	Orissa	104
21.	Punjab	19
22.	Puducherry	2
23.	Rajasthan	74
24.	Sikkim	1
25.	Tripura	1
26.	Tamil Nadu	203
27.	Uttar Pradesh	24
28.	Uttarakhand	21
29.	West Bengal	54
TOTAL :		1545